- Companies having at least 60% stake holding by SC entrepreneurs for the past 12 months with management control;
- SC promoters shall not dilute their stake below 60% in the company during the tenure of the investment. A prior written approval need to be taken for dilution during any strategic investments, buyouts etc.
- The companies applying for assistance of more than ₹ 5 Crore shall be appraised by the banks/FIs.
- For Companies with sanctioned assistance of above ₹ 5 Crore the money released by the trust/ fund manger would be in proportion to the loan tranche by the bank.

Social and educational status of poor people

†862. SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has some specific information about the social and educational status of the poor people; and

(b) whether Government has any plan for any survey of the social and educational condition of the poor people so that specific information may be obtained about the poor people as in the case of the Muslim community by constituting Sachar Committee?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL) : (a) No such authentic/specific data/ information is available.

(b) At present, there is no such proposal under consideration.

Physically handicapped welfare organisation of Karnataka

863. SHRI B.K. HARIPRASAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of schemes of grant-in-aid available for various categories of social organizations and physically handicapped welfare organisation;

(b) the total allocation for these schemes and guidelines thereof;

† Original notice of the question was received in Hindi.